

HIGH COURT OF DELHI AT NEW DELHI.
QUOTATION NOTICE

Sealed quotations are invited from the reputed firms for procurement of four 165AH/12 Volts SMF Su-Kam Batteries for the use at the residential offices of Hon'ble Judges of this Court under the Buy-back offer as provided in Rules 162 of General Financial Rules which is reproduced hereunder: -

“Rules 162 Buy-Back Officer- When it is decided with the approval of the competent authority to replace an existing item(s) with a new and better version, the department may trade the existing old item while purchasing the old one. For this purpose, a suitable clause is to be incorporated in the bidding document so that the prospective and interested bidders formulate their bids accordingly. Depending on the value and condition of the old item to be traded, the time as well as the mode of handing over the old item to be successful bidder should be decided and relevant details in this regard suitably incorporated in the bidding document. Further, suitable provision should also be kept in the bidding document to enable the purchaser either to trade or not to trade the item while purchasing the new one.”

The quotations must also indicate individual rates for one battery. These Rates should be valid for at least three months and f.o.r. Delhi High Court.

The envelope containing quotation addressed to ‘The Registrar General, Delhi High Court’ superscribing thereon “Quotation for 165AH/12 Volts SMF Su-Kam Batteries” must reach the Registrar (P&P), Delhi High Court, New Delhi’ on or before 09.04.2010 by 4:00 pm. This Court reserves its right to accept or reject any or all quotations without assigning any reason.


Deputy Registrar (P&P)

Endst. 10996 /P&P/DHC

Date 27/3/10